

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3193
ANSWERED ON:14.12.2005
NON AVAILABILITY OF MEDICAL CARE
Singh Shri Prabhunath

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether AIIMS has refused to admit a pregnant woman who gave birth to a child in the premises who subsequently died due to non-availability of medical care as reported in the Hindi daily Dainik Jagaran dated October 8, 2005;
- (b) if so, the facts thereof;
- (c) the reaction of the Union Government thereto; and
- (d) the steps taken/proposed to be taken against those found guilty?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) & (b) : As per report received from AIIMS, a pregnant lady reported in the AIIMS casualty on 8-10-2005. The doctors on duty took her history and examined her and concluded that patient was in first stage of labour, since the patient was stable and delivery did not appear imminent, the pregnant lady was referred to Safdarjung Hospital for further management. However, it was subsequently reported by AIIMS Control room that the patient delivered a child outside the emergency wing of AIIMS.

(C)&(d): An enquiry into the matter was also conducted by AIIMS and Enquiry Committee, after considering all aspects, has, inter alia, suggested changes in the present practice of registration of Casualty patients and completion of other formalities, to be followed while referring patients to other hospitals.